

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:253  
ANSWERED ON:31.07.2002  
ABOLITION OF CAT/SATS  
ADHIR RANJAN CHOWDHURY;RAGHURAJ SINGH SHAKYA

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government are contemplating to abolish Central Administrative Tribunal and its equivalents in the States as reported in the Statesman dated June 18, 2002;
- (b) if so, the reasons therefor;
- (c) whether the Government have consulted the Government employee`s federations/State Governments in this regard;
- (d) if not, the reasons therefor; and
- (e) what would be the fate of litigations/cases pending in CAT/SATs?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINIS PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND M OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

- (a)&(b): The Government is not considering any general proposal to abolish Central Administrative Tribunal and its equivalents in the States. However, a bill for amending the Administrative Tribunals Act, 1985 which provides, inter alia, a provision to abolish, if deemed necessary, any Administrative Tribunal or a bench thereof, is likely to be introduced in Parliament shortly.
- (c)&(d): No, Sir. Amendments to the Administrative Tribunals Act, 1985 do not require prior consultation with the State Government or employee`s federations.
- (e): The proposed amendment requires that any proposal for abolition of a Tribunal should also contain a mechanism, finalized in consultation with the concerned High Court, for handling pending cases.